

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1973
ANSWERED ON:19.08.2013
CANTONMENT BOARDS
Saroj Shri Tufani

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any provision under the Cantonments Act, 2006 to nominate the local MLA, Member of Parliament and District Magistrate or Additional District Magistrate as the ex-officio Member of the Cantonment Board;
- (b) if so, the names of the Cantonment Boards in which ex-officio members have been nominated;
- (c) whether the ex-officio Members in all the Cantonment Boards regularly attend the meetings of the Board; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b) As per Section 12 (9) of the Cantonments Act, 2006 the Member of Parliament and Member of Legislative Assembly representing constituencies which comprises wholly or partly the Cantonment area, shall be special invitees for the meeting of the Board and not ex-officio Member of the Cantonment Boards. The District Magistrate or an Executive Magistrate not below the rank of Additional District Magistrate is a member of Category I and II Cantonment Boards. Also the District Magistrate or an Executive Magistrate nominated by him is a member of Category III Cantonment Boards. All Cantonment Boards have provision for ex-officio members as per Section 12 of the Cantonments Act, 2006.

(c) & (d) Details of attendance of members, including ex-officio members, in the Board meetings are not kept centrally. However, leave of absence of members of a Cantonment Board is regulated as per the Grant of Leave to Members of Cantonment Board Rules, 2011 notified vide SRO12(E) dated 26.12.2011.